

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 602 of 1996

Monday this the third day of June, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Sathyananthan M.P.  
Supporting Staff Grade I(Terminated)  
Central Plantation Crops Research  
Institute, Kasargod, residing at  
Parakkottil House,  
Post. Kanhileri (Via) Mattannur. .... Applicant

(By Advocate Mr. P.V.Mohanan)

Vs.

1. The Director,  
Central Plantation Crops Research Institute,  
Kudlu Post, Kasargod.
2. The Secretary,  
Indian Council of Agricultural Research,  
Krishi Bhavan, Dr.Rajendra Prasad Road,  
New Delhi-110 001. .... Respondents

The application having been heard on 3rd June, 1996,  
the Tribunal on the same day delivered the following:

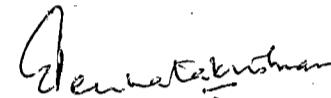
O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

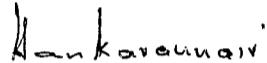
Applicant challenges A-1 order passed under  
Rule 5 of the Central Civil Services (Temporary Service)  
Rules, 1965. We do not think it necessary or proper  
to go into the merits of this order, particularly when  
it is under appeal before second respondent. Second  
respondent will consider the matter on its merits  
and pass appropriate orders within three months from  
today.

2. Applicant prays that he may be given an opportunity to be heard in person. Second respondent may do this and pass appropriate orders thereafter.
3. Applicant will forward a copy of the original application and a copy of this order to second respondent by registered post immediately.
4. With the aforesaid directions, we dispose of the application. No costs.

Dated the 3rd day of June, 1996.



P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

\*ks36/-

List of Annexure

Annexure A1: True copy of the proceedings  
No.F.7(2)KSD/95-Confl. dated 31.1.96  
issued by the 1st Respondent.